

tons. State Governments have also been advised to take appropriate steps for reducing petrol consumption.

(c) Types of journeys for which staff cars can be used by the staff attached to the Ministers in the Central Government are specified in the Staff Car Rules. In addition, instructions have been issued that the total consumption of petrol in the cars used by the Ministers and their personal staff should not exceed the prescribed limit.

### **Small Industry Development Bank of India**

742. SHRI SUDAM DATTATRYA DESHMUKH: Will the Minister of FINANCE be pleased to state:

(a) the date on which the Small Industries Development Bank of India (SIDBI) started functioning and the location of its Headquarters;

(b) whether Government had received representations for setting up Office of the SIDBI at Nagpur for benefiting SSIs of less developed regions, if so, the action taken thereon;

(c) the locations of branches of the SIDBI in Maharashtra; and

(d) the location of branches of the SIDBI, if any, proposed to be set up in the State and by when?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). The Small Industries Development Bank of India (SIDBI) started functioning from April 2, 1990 with five Regional Offices and 20 Branch Offices in different

States of the country. The Head Office of SIDBI was inaugurated by the Prime Minister on April 28, 1990 and is already functioning at Lucknow. To start with it has opened one office in each State as also in Union Territories of Delhi and Pondicherry. The Office of SIDBI in Maharashtra is located at Nariman Bhavan, 227, Vinay K. Shah Marg, Nariman Point, Bombay. Its regional Office for the Western Region is also located at Bombay.

Government has not received any representation for setting up office of the SIDBI at Nagpur.

### **Illegal Sale of Narcotics**

743. SHRI RAJENDRA AGNIHOTRI: Will the Minister of FINANCE be pleased to state:

(a) whether illegal sale and consumption of narcotics have increased during the last six months;

(b) if so, the reasons thereof;

(c) the number of raids conducted on the dealers of narcotics during the last six months;

(d) whether any effective states have been taken to check this illegal sale; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). No such increase is discernible from the comparative figures of seizures during the corresponding periods of 1989 and 1990, as cited below. These are the only available indicators.

Sl. No.	Name of Drug	1989 (Upto June)		1990 (Upto June)	
		No. of cases	Qty. seized (In Kgs.)	No. of cases	Qty. seized (In Kgs.)
1	2	3	4	5	6
1.	Opium	126	576	236	546
2.	Morphine	5	16	26	2 Kg. + 1388 Ampules
3.	Heroin	125	1262	502	1049
4.	Ganja	139	23727	655	7622
5.	Hashish	98	2531	375	1564
6.	Methaqualone	6	283	44	682
7.	Cocaine	—	—	1	1

(c) The number of cases given above reflects the reported number of successful raids.

(d) and (e). Government have taken various steps which inter-alia, include; provision of preventive detention for illicit traffickers and forfeiture of property acquired by drug trafficking; provision of deterrent punishment to drug traffickers including death sentence on second conviction under certain circumstances; strengthening of preventive machinery (especially around the borders and vulnerable areas); adoption of a liberalised reward scheme as incentive for officers and informers, etc.

*Translation]*

**Declaration of 'B-2' Class Cities in Rajasthan**

744. SHRI SHOPAT SINGH

- 
- (1) Guwajati
- (2) Guntur for the purpose of both HRA & CCA.
- (3) Gorakhpur
- (4) Chandigarh for the purpose of HRA only.
- (5) Ajmer
- "(6) Thane for the purpose of CCA only.
- 

(b) According to available information, the Government of Rajasthan in a communication dated 16.1.90 addressed to the Ministry of Urban Development requested for reclassification of Bikaner as a 'B-2' city for grant for HRA/CCA to Central Government employees. The proposal could not be agreed to, as Bikaner does not qualify for classification as 'B-2' city as per existing criteria laid down for this purpose.

**Duty on Man Made Cloth**

745. SHRI KASHIRAM CHHABILDAS ANA: Will the Minister of FINANCE be pleased to state:

MAKKASAR: Will the Minister of FINANCE be pleased to state:

(a) the names of cities in the country which have been declared as 'B-2' class cities during the last three years; and

(b) the number of cities recommended by Rajasthan Government to be declared as 'B-2' class cities and the action taken by Union Government so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The following cities have been upgraded as 'B-2' class cities during the last three years; since August, 1987:—

(a) whether Government had made an announcement in Parliament that additional Excise duty levied on man made cloth like cotton cloth shall be levied on yarn instead of cloth;

(b) if so, the steps taken by Government so far in this regard; and

(c) when Government's decision in this regard is likely to implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Finance Minister in his speech